

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

STARRED QUESTION NO:412
ANSWERED ON:25.08.2010
PROPOSALS FROM NAXAL AFFECTED AREAS
Ray Shri Rudramadhab ;Shetkar Shri Suresh Kumar

Will the Minister of PLANNING be pleased to state:

- (a) whether certain naxal affected States including Chhattisgarh had submitted proposals to the Union Government for socio-economic development of specified districts in such States;
- (b) if so, the details thereof, State-wise;
- (c) the reaction of the Union Government thereto; and
- (d) the details being worked out in this regard and its present status.

Answer

MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a) to (d): A Statement is Laid on the Table of the House

STATEMENT REFERED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO.412 REGARDING PROPOSALS FROM NAXAL AFFECTED AREAS BY SHRI RUDRA MADHAB RAY AND SHRI SURESH KUMAR SHETKAR TO BE ANSWERED ON 25-08-2010

(a) to (d): As per the Finance Minister's Budget Speech (2010-11), the Planning Commission is to prepare an Integrated Action Plan for the focus districts affected by Left Wing Extremism(LWE). Prime Minister in his address to the National Development Council on 24-07-2010 said that "The problems of marginalized sections of our country, many of whom live in areas which are affected by Left Wing Extremism, call out for special attention. Our development schemes have not worked well in these backward and impoverished parts of our country, particularly the areas inhabited by the adivasi population. We must make a concerted effort to bridge the development deficit in these backward areas and reduce whatever sense of alienation that may exist among the adivasis living in these areas. As the word "adivasi" implies, they were the original inhabitants and their rights must be fully protected.

There should be no doubt that the security challenge posed by Left Wing Extremism has to be met and it will be met, with the Centre and the States cooperating fully with one another. But this must be supplemented by action on two other fronts. First, we must recognize that good governance alone gives people a sense of participation and empowerment. In this context, effective implementation of the Forest Rights Act and Panchayat Raj (Extension to Scheduled Areas) Act (PESA) are of critical importance. Failure to implement these laws in letter and spirit reduces the credibility of our commitment to bring development to these neglected areas.

Second, these areas must be provided with additional resources for development and the development programmes must be aligned to the special circumstances of these areas. I have asked the Planning Commission to design a holistic development programme for these areas in consultation with the States and other stakeholders."

The Planning Commission has initiated the process of preparation of Integrated Action Plans (IAPs) for selected tribal and other backward districts. The State Governments including Chhattisgarh have submitted proposals for districts in their States to be included in the new programme. On the basis of these discussions, the details of the Integrated Action Plan including the districts to be identified, additional funding required, the steps to be taken by the State Governments to implement schemes more effectively, etc. are in the process of being finalized.